

Rules referred to in item (i) above. [Placed in Library *see* No. S.-442/56 for (i) and (ii).]

Sir, I beg to lay on the Table, under subsection (2) of section 52 of the Bihar and West Bengal (Transfer of Territories) Act, 1956, a copy of the Ministry of Law Notification S. R. O. No. 2713, dated the 15th Ntfember. 1956, publishing the Bihar and West Bengal (Transfer of Territories) Delimitation of Constituencies Rules, 1956. [Placed in Library, *see* No. S.-465/56.]

**REPORT OF THE SELECT
COMMITTEE ON THE HINDU
A D O P T I O N S AND
MAINTENANCE BILL, 1956.**

SHRI P. N. SAPRU (Uttar Pradesh): Sir, I beg to present the Report of the Select Committee on the Bill to amend and codify the law relating to adoptions and maintenance among Hindus.

**REPORT OF THE JOINT COMMITTEE
OF THE HOUSES ON THE
COPYRIGHT BILL, 1955.**

THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright.

**EVIDENCE TENDERED BEFORE THE
JOINT COMMITTEE OF THE HOUSES
ON THE COPYRIGHT BILL, 1955.**

DR. K. L. SHRIMALI: Sir, I beg to lay on the Table the evidence tendered before the Joint Committee of the Houses on the Copyright Bill, 1955, on the 17th, 19th and 20th October, 1956.

**CORRESPONDENCE BETWEEN THE
PRESIDENT OF THE WORLD BANK
AND THE FINANCE MINISTER.**

SHRI BHUPESH GUPTA (West Bengal): Sir, I have given notice of a

motion "for papers" to discuss the correspondence between the President of the World Bank and the Finance Minister of our country. The matter is of urgent importance and, as you know, the correspondence was released when Parliament was not in session. I would very much request you, Sir, to ask the Government to arrange for a discussion as early as possible so that we can express our opinion on this matter. We consider the matter to be serious enough to require the attention of this House. The hon. Finance Minister is here and I would like to know whether he would agree to such a discussion being held.

**THE DELIVERY OF BOOKS
(PUBLIC LIBRARIES)
AMENDMENT BILL, 1956.**

THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS): Sir, I beg to move:

"That the Bill to amend the Delivery of Books (Public Libraries) Act, 1954, be taken into consideration."

Sir, the present amending Bill, the Delivery of Books (Public Libraries) Amendment Bill, 1956, seeks to amend the principal Act, the Delivery of Books (Public Libraries) Act of 1954. This Act was passed by both the Houses of Parliament and came into force in 1954. This Act imposes a statutory obligation upon all the publishers in the country except those in Jammu and Kashmir. There is a statutory obligation on all these publishers to send, free of all charges, one copy of each of their publications to the four libraries which the Government of India decided to set up. One of these four libraries was already in existence and it is still in existence, namely, the National Library in Calcutta. Sir, hon. Members of this House are aware that the library facilities in this country are badly inadequate and highly unsatisfactory. From the time our National Government came into existence, it has been the policy of the National Government to